IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... APPLICANT / PETITIONER

Vs

Earth Iconoic Infrastructure Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s):-

Mr. Neeraj Kr. Gupta, Advocate

For the Respondent(s):-

ORDER

Learned counsel for the petitioner seeks and is granted a week's time to file rejoinder with a copy in advance to the learned counsel for the respondent.

List for arguments on 19.02.2018 before the regular Principal Bench.

(M. M. KUMAR)

PRESIDENT

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

VINEET